

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-211/2013/8884/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,
Shri Abubakkar Siddique,
District & Sessions Judge,
Dima Hasao, Haflong.

Dated Guwahati the 20th October, 2022

Sub: **Earned leave with station leave permission.**

Ref:- Your letter No. DJ/DH/I-1/2022/4412/Estt, dtd 19.10.2022

Sir,

With reference to the above, I am directed to inform you that you have been granted **earned leave for one day on 26.10.2022 along with station leave permission from the evening of 21.10.2022, after completion of Court hours, till the morning of 28.10.2022** (prefixing 22.10.2022 to 25.10.2022 and suffixing 27.10.2022), subject to submission of Leave Admissibility Report from the office of the Principal Accountant General (A&E), Assam, Guwahati. Further, you have been asked to hand over charge to the Civil Judge cum Assistant Sessions Judge, Dima Hasao, Haflong and in his absence to the next senior most Judicial officer at the station before proceeding on leave.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-211/2013/8885-86/A, dated , 20-10-2022

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of the application in prescribed format is enclosed.
2. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)